

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CA(CAA)/106/ND/2018

In the matter of :

Dalmia Sugar Ventures
And Tijori Capital (P) Ltd

....PETITIONER

SECTION

Under Section 230-232

Order delivered on 13.6.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Rajeev Kumar, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and seeks time to file the Certificate from the Chartered Accountant as required under Section 230/232 of the Companies Act, 2013 in respect of the Applicant Companies. For this purpose, 10 days time is granted.

Post the matter on 16.7.2018.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

